

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01035/2018

Jabalpur, this Wednesday, the 31st day of October, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Sonu S/o Sh.Randhir Singh Aged about 26 years R/o VPO Rithal Phougat Tehsil Distt. Rohtak Haryana at Present at New Delhi Group C Post as Postman/Mail Guard
2. Pawan Kumar S/o Sube Singh Aged about 26 years R/o VPO Khapar Tehsil Naarwana Distt.Jind Haryana at present at New Delhi Group C post as Postman/Mail Guard
3. Pawan S/o Sh. Raghbir Singh, aged about 26 years R/o VPO Khapar Tehsil Narwana Distt. Jind Haryana at Present at New Delhi Group C Post as Postman/Mail Guard
4. Karmbir S/o Sh. Jaibir Aged about 29 years R/o VPO Sarsod Tehsil Barwala, Dist. Hisar, Haryana at Present at New Delhi Group C Post as Postman/Mail Guard
5. Anoop Kumar S/o Shri Raldu Ram Aged about 24 years R/o VPO Khapar Tehsil Narwana Jind Haryana at Present at New Delhi Group C Post as Postman/Mail Guard
6. Anup Kumar S/o Sh. Karmbir Singh Aged about 25 years R/o VPO Bhatia Tehsil Hansi Distt. Hisar Haryana at Present at New Delhi Group C Post as Postman/Mail Guard
7. Jasvinder S/o Sh Rohtash Aged about 25 years R/o VPO Ram Garh, Haryana, at Present at New Delhi Group C Post as Postman/Mail Guard
8. Manoj S/o Sh. Satyawan, Aged about 25 years R/o VPO Ram Garh Tehsil and Distt. Jind Haryana at Present at New Delhi Group C Post as Postman/Mail Guard

9. Amit S/o Sh. Mahender Aged about 25 years R/o VPO Farmana Tehsil Maham Distt. Rohtak Haryana at Present at New Delhi Group C Post as Postman/Mail Guard

10. Sandeep S/o Sh. Hawa Singh Aged about 22 years R/o VPO Seenk Panipat Haryana at Present at New Delhi Group C Post as Postman/Mail Guard

11. Deepanshu S/o Sh. Suresh Aged about 22 years R/o VPO Seenk Panipa Haryana at Present at New Delhi Group C Post as Postman/Mail Guard

12. Suman Yadav, S/o Mahendra Singh Aged about 28 years R/o VPO Dahima Tehsil-Distt. Hisar Hisar Haryana at Present at New Delhi Group C Post as Postman/Mail Guard

-Applicants

(By Advocate –**Shri Yogesh Kumar Mahur**)

V e r s u s

1. Union of India through the Secretary, Ministry of Communication and Information Tech. Department of Post Dak Bhawan Sansad Marg New Delhi

2. The Additional Director General (DE) Department of post, Dak Bhawan, Sansad Marg New Delhi

3. The Chief Post Master General M.P. Circle Bhopal Madhya Pradesh

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

In this O.A. the applicants have submitted that vide Annexure A/8 order dated 04.10.2018 passed by this Tribunal in O.As. No 700/2017 and other connected matter have disposed of with the following order:-

“16. We have seen that STF is investigating the matter. We consider it fit that they should be allowed to finish the

investigation. For this we deem one year's time from 28.12.2017 to be sufficient.

17. The Competent Authority of the respondent-department is directed to take a decision regarding the appointment of applicants within 15 days from the date of submission of STF report or the time granted in Para 16 above whichever is earlier. We would like to reiterate that the views of Hon'ble Supreme Court as enumerated above be kept in mind while taking a decision. Respondents are also directed to bring these orders to the notice of STF.”

2. The submission of the applicants is that the case of the present applicants is totally covered by the aforesaid order passed by this Tribunal in O.A.700/2017 (supra) and this Tribunal has given the time bound direction to the respondents to decide the issues.

3. Learned counsel for the respondents submits that he has no objection as the matter has already been referred to the respondents for deciding the issues in terms of orders passed by this Tribunal in the O.A.No.700/2017 (supra).

4. I am of the view that this is a fit case where a similar order in terms of the aforesaid O.A. can be passed, which is as under:-

(i) As the STF is investigating the matter, so they are allowed to finish the investigation within one year from 28.12.2017 i.e. the date when the investigation was started.

(ii) The Competent Authority of the respondent-department is directed to take a decision regarding the

appointment of applicants within 15 days from the date of submission of STF report or the time granted in above para whichever is earlier. The law settled by the Hon'ble Supreme Court in the matters of ***Union of India and others*** vs. ***Rajesh P.U., Puthuvalnikathu and another*** (2003) 7 SCC 285, **Charles K. Skaria and others** vs. **Dr. C. Mathew and others**, (1980) 2 SCC 752 and ***Roop Singh Negi*** vs. ***Punjab National Bank and others***, (2009) 1 SCC (L&S) 398 (Civil Appeal No. 7431/2008), be kept in mind while taking a decision. Respondents are also directed to bring these orders to the notice of STF.

5. Resultantly, this O.A. is disposed of in above terms. No costs.

(Ramesh Singh Thakur)
Judicial Member

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